



ITEM NO.9

COURT NO.5

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) Nos.14922-4923/2024

[Arising out of impugned final judgment and order dated 24-05-2024 in CRA No. 5502/2016 24-05-2024 in CRA No. 5649/2016 passed by the High Court of Judicature at Allahabad]

RAKESH SINGH ETC.

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

IA No. 222659/2024 - EXEMPTION FROM FILING O.T.

Date : 29-07-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE B.V. NAGARATHNA

HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) :Mr. S.Nagamuthu, Sr. Adv.
Mr. Vibhav Mishra, AOR

For Respondent(s) :Mr. Pashupati Nath Rajdan, Adv.
Mr. Bitu Kumar Singh, Adv.
Mr. Prakash Sharma, Adv.
Mr. Mohd. Naved, Adv.
Mr. Anurag Nagar, Adv.
Mr. Prathvi Raj Chauhan, AOR

Mr. Vishnu Shankar Jain, AOR
Mr. Shaurya Krishna, Adv.
Ms. Khushboo Tomar, Adv.
Mr. Parth Yadav, Adv.
Ms. Marbiang Khongwir, Adv.
Ms. Mani Munjal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Learned senior counsel appearing for the appellants
submitted that having regard to the long incarceration

of the appellants inasmuch as appellant no. 1 has completed about fourteen years and nine months with remission and appellant no.2 has completed about twelve years and four months with remission, the prayer for bail may be considered and granted.

Per contra, learned counsel for respondent no.1/State and learned counsel for the complainant objected to the release of the appellants herein.

We have considered the arguments advanced at the Bar. Since leave has been granted in the matter to consider the case on merits and having regard to the period of time that has been spent by the appellants in jail, we find that it is a fit case for grant of bail during the pendency of these appeals subject to final result of the appeals.

In the circumstances, the appellants shall be produced before the concerned Sessions Court as early as possible and the appellants shall be released on bail subject to the terms and conditions the Sessions Court deem appropriate to impose.

(NEETU SACHDEVA)
ASTT. REGISTRAR-cum-PS

(DIVYA BABBAR)
COURT MASTER (NSH)